

Commercial Gorplex(BDA), Indiranagar, Bangalore - 560 038

Dated : 3/18/87

REVIEW APPLICATION NOS 104, 107 & 108 /88() IN APPLICATIN NOS. 657, 1671 & 1670/86(F)

W.P. NO

Applicant
Divisional Railway Manager
South Central Railway, Hubli
& 3 Ors

V/s Shri B.V. Venkoba Rao & 2 Ors

To

- 1. The Divisional Railway Manager South Central Railway Hubli Dharwad District
- 2. The General Manager South Central Railway Rail Nilayam Secunderabad (A.P.)
- 3. The Chairman
 Railway Board
 Rail Bhavan
 New Delhi 110 001

- 4. The Secretary
 Ministry of Railways
 Rail Bhavan
 New Delhi 110 001
- 5. Shri M. Sreerangaiah Railway Advocate 3, S.F. Buildings, 10th Cro-Cubbonpet Main Road Bangalore - 560 002

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/8XXXX

application on 21-8-87

SECTION OFFICER
(JUDICIAL)

Encl : as above

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DATED THIS THE 21ST AUGUST, 1987

Present: Hen'ble Justice Shri K.S. Puttaswamy Vice-Chairman
Hen'ble Shri P. Srinivasan Member (A)

R.A. Nes. 104, 107 and 108 of 1987

- 1. The Divisional Railway Manager, South Central Railway, Hubli.
- The General Manager, South Central Railway, Secunderabad (A.P.)
- 3. The Railway Beard, represented by its Chairman, Rail Bhavan, New Delhi.
- 4. The Union of India, represented by the Secretary, Ministry of Railways, Rail Bhavan, New Delhi.

Applicants

(Shri M. Sreerangaiah.....Advecate)

Shri B.V. Venkeba Rae, sen of 2. B.V. Venkatkrishnaiah, majer, residing at Ne.331, Aleer Venkatrae Read, Bangalere-560 002 and alse care of M.S. Purushethama Rae, Ne. 497, Avenue Read, BANGALORE - 560 002.

House

2. A.R. Joshi, No.316, Dharwani/
II Cross, S.P.W.Road,
Belgaum.

3. B.B.Gujjar, No.281, Chidambarnagar, Anagool Road, Belgaum Respodents

This application has come up for hearing before this Tribunal to-day, Hon'ble Justice Shri K.S.

Puttaswamy, Vice-Chairman made the following:

ORDER

These are applications made by the applicants under Section 22(3)(F) of the Administrative Tribunal Act for review of the orders made in A.Nos. 657/87, 1671/86 and 1670/86. The applicants herein were respondents in those applications.



- 2. In making these applications for review, there is delay and therefore the applicants have filed applications for condenation of delay.
- 3. We are satisfied that the facts and circumstances stated by the applicants constitute a sufficient ground for condenation of delay in making the applications. We, therefore, allow the applications for condenation of delay and condena the delay in making applications in all these cases.
- The main judgement of this Tribunal has been rendered in A.No. 657/86, which is the subject matter of review in R.A. No.104/87. In the other two cases this judgement has been only followed.
- on a detailed examination, this Tribunal in Venkoba Rao's case (A.No. 657/86) has held that the applicant was entitled for consideration of his case for premotion to the higher grade for the detailed reasons set out in its order. Shri M. Sreerangaiah, learned counsel for the applicants, really asks us to re-examine that order as if we are a court of appeal and come to a different conclusion, which is impremissible in a review. In this view, the review application No. 104/87 is liable to be rejected.
- 6. When once we hold that R.A. No. 104/87 is liable to be rejected, the other two R.A. Nos. 107 and 108 of 1987 are also liable to be rejected.
- 7. In the light of the above discussion, we hold that all these review applications are

liable to be rejected. We, therefore, reject these R.A3 at the admission stage without notices to respondents.

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(K.S. PUTTASWAMY) | | VICE_CHAIRMAN

(P.SRINIVASAN) MEMBER (A)

sb.

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DEPUTY REGISTRAR
CENTRAL ADMINISTRATIVE TRIBUNAL 31 8
ADDITIONAL BENCH
BANGALORE